

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C": NEW DELHI
BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through Video Conferencing)

ITA No. 1546/Del/2019
(Assessment Year: 2014-15)

Gopender Kumar Garg, 24, Kamdhenu Apartment Plot No. 51, Sector 9, Rohini, Delhi PAN: AAJPG8282B	Vs.	ITO, Ward-39(4), Delhi
(Appellant)		(Respondent)

Assessee by :	Ms. Gunjan Jain, CA
Revenue by:	Shri Gaurav Dudeja, Sr DR
Date of Hearing	08/12/2020
Date of pronouncement	08/12/2020

O R D E R

PER AMIT SHUKLA , J. M.

1. This appeal is filed by the assessee against the order of the LD CIT (A)-13, New Delhi dated 22.01.2019 For A Y 2014-15.
2. At the time of hearing the Id Chartered Accountant on behalf of the assessee submitted that the assessee is willing to opt for Vivad se Vishwas Scheme 2020 and will file relevant forms in due course.
3. The Id DR contended that as the assessee is going for Vivad se Vishwas Scheme 2020 this appeal should be treated as withdrawn.
4. We have considered the rival contentions, as the assessee is opting for Vivad se Vishwas Scheme 2020, the above appeal is to be dismissed as withdrawn with a liberty to the assessee that in case the revenue does not grant Form No. 3 to the assessee settling the above dispute in appeal, the assessee may file an application to recall this order. Therefore appeal of the assessee is treated as withdrawn and hence, dismissed.

5. In the result appeal of the assessee is dismissed as withdrawn.
Order pronounced in the open court on 08/12/2020.

-Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

-Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Dated: 08/12/2020
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi